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+ CS(OS) 614/2017

AJAY SHARMA AND ANR .....Plaintiffs

Through: Mr. Mudit Gupta, Adv.

versus

SANJAY SHARMA AND ORS .....Defendants

Through: Mr. Harshit Jain & Ms. Aashi

Sharma, Advs. for D-1 None for D-2&3

**CORAM:** 

JOINT REGISTRAR (JUDICIAL) MS. PRIYA MAHENDRA, (DHJS)

ORD<u>ER</u>

% 28.08.2024

## IA No. 13348/2017 u/O XXXIX R.1 & 2 CPC filed by plaintiff

1. The order dated 16.10.2023 records that Reply of defendant no.1 and 2 is on record. However, as per record, reply on behalf of defendant no.1 only has been filed and no reply has been filed by defendant no.2. It is rectified accordingly. It is stated by learned counsel for the plaintiff that he does not wish to file any rejoinder to the same.

## Thus, pleadings qua defendant no.1 are complete.

2. No reply to the captioned IA has been filed by defendant no.2&3 till date. None is present on behalf of defendant no.2&3 today in the court to explain in this regard. So, the right of defendant no.2&3 to file reply is ordered to be closed.

Re-notify the captioned IA on the next date of hearing.

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3. As per record, the defendant no.1 has filed Written Statement alongwith two Affidavits of Admission/Denial of the documents. The previous Affidavit of Admission/Denial of the documents filed by defendant





no.1 is not in the prescribed format but latter Affidavit of Admission/Denial of the documents filed by defendant no.1 is in the prescribed format.

- 4. The plaintiff has also filed Replication to the same alongwith Affidavit of Admission/Denial of the documents but the Affidavit of Admission/Denial of the documents filed by the plaintiff is not in the prescribed format.
- 5. So, both the parties are directed to file fresh/proper Affidavit of Admission/Denial of the documents in the prescribed format as per Chapter VII of Delhi High Court (Original Side) Rules within two weeks with copies to be exchanged.
- 6. Thereafter, the plaintiff is directed to file soft copy as well as physical copy of fresh/proper Joint Schedule of the documents compatible with fresh Affidavit of Admission/Denial of the documents filed by the parties at least two weeks before the next date of hearing.
- 7. Parties are directed to file their physical copy of the documents of which e-copy already filed on record, if not filed earlier, before the next date of hearing.

Re-notify the matter for marking of exhibits to the documents on 21.11.2024.

PRIYA MAHENDRA (DHJS) JOINT REGISTRAR (JUDICIAL)

**AUGUST 28, 2024/ab** 

Click here to check corrigendum, if any